

HIGH COURT OF SIKKIM
Record of Proceedings

I.A. No. 01 of 2024 in MAC App./101/2024/(Filing No.)

THE DIVISIONAL MANAGER,
NATIONAL INSURANCE COMPANY LTD.

APPLICANT

VERSUS

MRS. PEMA TAMANG AND OTHERS

RESPONDENTS

Date: 03.03.2025

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Applicant Mr. Thupden G. Bhutia, Advocate.

For Respondents

R-1 to R-3 Mr. Sishir Mothay, Advocate.

R-4 Dr. Jigme Wangchuk Bhutia, Advocate.

ORDER

Mr. Thupden G. Bhutia, Learned Counsel for the Applicant seeks to withdraw his Vakalatnama. He submits that as he has resigned as the Counsel of the Applicant-Insurance Company he will no longer represent them in Court.

The records before this Court, reveal that although Mr. Thupden G. Bhutia had appeared before this Court on 25-10-2024 and undertaken to file his Vakalatnama, however the Vakalatnama was found defective at the Registry and was not re-submitted. Although he sought to file Vakalatnama thereafter, in view of the Registry's Notice bearing No.87/Judl./HCS, dated 29-03-2022, he was disallowed.

Counsel for the Applicant as per records is Ms. Babita Kumari whose Vakalatnama is on record. Mr. Thupden G. Bhutia, Learned Counsel submits that she is on medical leave as her brother has taken ill.

In light of the above circumstances, list on 16-04-2025.

Judge
03.03.2025